

High Court of Karnataka,
Bengaluru,
Dated: 10th July 2018

NOTIFICATION NO.HCBB – 170 / 2018

In modification of earlier Notification No. HCBB - 144/2018 dated 15th June 2018, the sittings of Hon'ble the Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below with effect from Monday, the 16th July 2018:

Sl. Nos.	Name of the Hon'ble Judge	Court Hall Nos.
1	Hon'ble the Chief Justice	1
2	Hon'ble Mr. Justice H.G.Ramesh	2
3	Hon'ble Mr. Justice Raghvendra S. Chauhan	3
4	Hon'ble Dr. Justice Vineet Kothari	4
5	Hon'ble Mr. Justice A.S.Bopanna	5
6	Hon'ble Mr. Justice Ravi Malimath	7
7	Hon'ble Mrs. Justice B.V.Nagarathna	8
8	Hon'ble Mr. Justice Aravind Kumar	10
9	Hon'ble Mr. Justice Budihal R.B.	11
10	Hon'ble Mrs. Justice S.Sujatha	13
11	Hon'ble Mr. Justice B.Veerappa	14
12	Hon'ble Mr. Justice P.S.Dinesh Kumar	16
13	Hon'ble Mr. Justice Sreenivas Harish Kumar	19
14	Hon'ble Mr. Justice John Michael Cunha	20
15	Hon'ble Mr. Justice B.A.Patil	21
16	Hon'ble Mr. Justice N.K.Sudhindrarao	22
17	Hon'ble Mr. Justice Krishna S.Dixit	24
18	Hon'ble Mr. Justice S.G.Pandit	25
19	Hon'ble Mr. Justice R.Devdas	26

20	Hon'ble Mr. Justice S.Sunil Dutt Yadav	28
21	Hon'ble Mr. Justice Mohammad Nawaz	29
22	Hon'ble Mr. Justice H.T.Narendra Prasad	30

By Order of Hon'ble The Chief Justice,

**Sd/-
(Eshappa K. Bhute)
Registrar (Judicial)**

Date: 10.07.2018

**HIGH COURT OF KARNATAKA AT BENGALURU
ARRANGEMENT OF SITTINGS OF HON'BLE THE CHIEF
JUSTICE AND THE HON'BLE JUDGES WITH SUBJECTS
ASSIGNED TO
THEIR LORDSHIPS WITH EFFECT FROM
MONDAY THE 16TH JULY 2018
Priority will be given to old cases
Part A**

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble the Chief Justice & Hon'ble Mr. Justice R.Devdas</p> <p>Writ Petitions (PIL) and Writ Petitions pertaining to Green Bench (PIL) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions arising under Pollution Control and Environmental Protection Acts and Rules - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals from 2015 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Commercial Appeals - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Arbitration and Civil Referred Cases - Admissions, Orders and Hearing</p>	1

	<p>Referred Writ Petitions and Writ Petitions not assigned to any other Division Bench</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Specially assigned cases</p>	
2	<p>Hon'ble Mr. Justice Raghvendra S. Chauhan & Hon'ble Mr. Justice H.T.Narendra Prasad</p> <p>CCC (Criminal)</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>CCC (Civil)</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Writ Appeals up to 2014</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Miscellaneous First Appeals (Division Bench Matters) (MVC & WC)</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Specially assigned cases</p>	3
3	<p>Hon'ble Dr. Justice Vineet Kothari & Hon'ble Mrs. Justice S.Sujatha</p> <p>ITA, GTA, Sales Tax Revision Petitions, Civil Petitions (Tax and Excise) and other Tax Revision Petitions, References and Appeals (DB matters)</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Writ Petitions (CESTAT)</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing 	4

	<p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
4	<p>Hon'ble Mr. Justice A.S.Bopanna & Hon'ble Mr. Justice Mohammad Nawaz</p> <p>Writ Petitions (Lokayukta) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (KSAT/CAT) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Regular First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) (except MVC & WC) - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals (PMLA) (Division Bench matters) - Admissions, Orders and Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	5

<p>5</p>	<p>Hon'ble Mr. Justice Ravi Malimath</p> <p>Writ Petition (Service) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Labour, S-KSRTC and L-KSRTC) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>7</p>
<p>6</p>	<p>Hon'ble Mrs. Justice B.V.Nagarathna</p> <p>Writ Petitions (LA, ULC, Education, MV, CS, KLR, LR, KVOA, BDA and KLRA) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>8</p>
<p>7</p>	<p>Hon'ble Mr. Justice Aravind Kumar</p> <p>Writ Petitions (GM) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>10</p>
<p>8</p>	<p>Hon'ble Mr. Justice Budihal R.B. & Hon'ble Mr. Justice B.A.Patil</p> <p>Criminal Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Criminal Referred Cases - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>11</p>

<p>9</p>	<p>Hon'ble Mr. Justice B. Veerappa</p> <p>Writ Petitions (Tax, Excise, KEB, LB, APMC, SC/ST, HRC, KDR and Cinema) and Sales Tax Revision Petitions (Single Judge matters) -Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Company Petitions, Company Applications, Probate and Succession matters and TOS - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment Of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>14</p>
<p>10</p>	<p>Hon'ble Mr. Justice P.S.Dinesh Kumar</p> <p>Regular Second Appeals - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders and Hearing</p> <p>Execution Second Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>RPFC - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>16</p>
<p>11</p>	<p>Hon'ble Mr. Justice Sreenivas Harish Kumar</p> <p>Criminal Petitions (u/s 438 and 439 Cr.P.C.) - Admissions, Orders and Hearing</p>	<p>19</p>

	<p>Criminal Revision Petitions - Admissions, Orders and Hearing</p> <p>Criminal Appeals (Single Judge Matters) - Hearing</p> <p>Specially assigned cases</p>	
12	<p>Hon'ble Mr. Justice John Michael Cunha</p> <p>Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C. - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	20
13	<p>Hon'ble Mr. Justice N.K. Sudhindrarao</p> <p>Criminal Appeals (Single Judge Matters) -Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	22
14	<p>Hon'ble Mr. Justice Krishna S.Dixit</p> <p>Miscellaneous First Appeals (MVC & WC) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	24
15	<p>Hon'ble Mr. Justice S.G.Pandit</p> <p>Writ Petitions (GM-CPC) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>HRRPs & CRPs - Admissions, Orders and Hearing</p>	25

	<p>LRRPs - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
16	<p>Hon'ble Mr. Justice S. Sunil Dutt Yadav</p> <p>Regular First Appeals - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (except MVC & WC) - Admissions, Orders and Hearing</p> <p>Civil Petitions - Admissions, Orders and Hearing</p> <p>Intellectual Property Rights Cases including Referred Original Suits - Admissions, Orders and Hearing</p> <p>Execution First Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	28

Part B

Hon'ble the Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters mentioned against their names whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble the Chief Justice	Civil Miscellaneous Petitions seeking appointment Of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996 - Admissions, Orders and Hearing Writ Petitions (GM-CPC) - Preliminary Hearing
2	Hon'ble Mr. Justice Raghvendra S. Chauhan	Writ Petitions (Service) - Hearing
3	Hon'ble Dr. Justice Vineet Kothari	Writ Petitions (Tax, Excise) (Single Judge Matters) - Hearing
4	Hon'ble Mr. Justice A.S.Bopanna	Writ Petitions (GM) - Hearing
5	Hon'ble Mr. Justice Budihal R.B.	Criminal Appeals - Hearing
6	Hon'ble Mrs. Justice S. Sujatha	Writ Petitions (Tax and Excise) (Single Judge Matters) - Hearing
7	Hon'ble Mr. Justice B.A. Patil	Criminal Appeals - Hearing
8	Hon'ble Mr. Justice R.Devdas	Miscellaneous First Appeals (MVC & WC) – Hearing
9	Hon'ble Mr. Justice Mohammad Nawaz	Criminal Appeals - Hearing
10	Hon'ble Mr. Justice H.T. Narendra Prasad	Miscellaneous First Appeals (MVC & WC) – Hearing

NOTES:

1. Memos for urgent Preliminary Hearing/Admission and Orders, shall be moved only before the concerned Hon'ble Benches.
2. **Five year old cases of all categories, and the cases in which further proceedings of trial are stayed, will be taken up for disposal on priority basis. At least 5 cases which are the oldest pending in each category shall be listed on each day. They shall continue to appear in the list until disposed of and thereafter next oldest case/s shall be listed.**
3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
4. **Advocates/Parties are requested not to seek adjournments in priority matters including the Criminal cases in which accused is in custody and the cases under the Prevention of Corruption Act.**
5. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
6. Unless ordered otherwise, all Single Judge/Division Bench part heard matters will remain with, and shall be disposed of by, the same Benches.
7. Unless otherwise ordered, Special Division Benches (except Full / Larger Benches) will meet for part heard matters only on Friday during post-lunch session.
8. Unless otherwise ordered, Hon'ble Judges sitting in Division Benches will sit single for assigned and part heard matters on Friday during post-lunch session.
9. Advocates/Parties are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Chief Justice,

**Sd/-
(Eshappa K. Bhute)
Registrar (Judicial)**

Date: 10.07.2018